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ITEM NO.1

REGISTRAR COURT.2

SECTION IIIA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
BEFORE THE REGISTRAR SUNIL THOMAS

Petition(s) for Special Leave to Appeal (Civil) No(s).19956/2010

UNION OF INDIA & ORS.
VERSUS
PRITPAL C.JHAMTANI

Petitioner(s)
Respondent(s)

With SLP(C)Nos.19986, 19988, 19989, 19976, 19979, 19982, 19998, 20000,
20002, 25552, 28177, 28178, 28186, 26856, 26860, 32539, 32541, 32545,
32546, 32547, 32549, 32551, 32555/2010, 2153/2011, 30199, 30200, 30201,
30204, 30209/2010, 4458-4482, 4483, 4491, 4493, 10911 and 10919/2011

Date: 31/08/2012 This Petition was called on for hearing today.

For Petitioner(s) Mr. Rabindra Kumar Mohanty,adv.
Mrs. Anil Katiyar,Adv.

Mr. Aditya Sharma,Adv.
Mr. B.V. Balaram Das,Adv.

For Respondent(s) Mr. Brij Kishor Sah,Adv.
Mr. Shivaji M. Jadhav,Adv.

Mr. Anis Ahmed Khan,Adv.
Mr. R.K. Kapoor,Adv.

Mr. Ranjan Kumar,Adv.
Mr. Rohini Kumar,Adv.

Mr. Ranjith K.C.,Adv.

Mr. Jatin Zaveri,Adv.

UPON hearing counsel the Court made the following
O R D E R

Ld. counsel for the petitioners is directed to take fresh steps
in all the cases in which service remains to be completed. Await
return of notice. All the served respondents are granted four weeks
time for filing counter affidavit.

List the matters on 10.10.2012.

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|(SUNIL THOMAS)
|Registrar

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